

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 772 of 2023 &
I.A. No. 2600, 2548 of 2023

IN THE MATTER OF:

Laxmi Narayan Agarwal

....Appellant

Vs.

Anil Kohli, Liquidator & Ors.

....Respondent

Present:

For Appellant: Appearance not marked

For Respondents: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Vaibhav Mendiratta, Mr. Sahil Chopra, Advocates

O R D E R

12.07.2023: This appeal has been filed by the appellant challenging the order passed by the Adjudicating Authority dated 02.03.2023 by which order Adjudicating Authority has allowed the application filed by the Liquidator granting approval to the e-auction conducted on 18.10.2022. The Company Appeal (AT) (Ins.) No. 764 of 2023 filed by the Rajasthan State Industrial Development and Investment Corporation Ltd. against said order has been dismissed by our order of the date separately.

2. The appellant claim to be H2, when the auction in favour of the H1 has already been confirmed there is no right left in H2 to maintain this appeal, the appeal is dismissed.

[Justice Ashok Bhushan]
Chairperson

[Mr. Barun Mitra]
Member (Technical)